ITEM NO.41 COURT NO.7 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 36731/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in WRIT-A No. 30491/2014 passed by the High Court of Judicature at Allahabad]

HITESH KUMAR GOYAL Petitioner(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS. Respondent(s)

Date : 26-10-2026 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Petitioner(s) :
Mr. P.S. Patwalia, Sr. Adv.
Ms. Natasha Dalmia, Adv.
Mr. Nilanjan Sen, Adv.
Mr. Sumeir Ahuja, Adv.
Mr. Divyansh Misra, Adv.
Ms. Gauri Bedi, Adv.
Mr. Deepak Samota, Adv.
Mr. Kamal Joshi, Adv.
Mr. Shubham Bhalla- 2430, AOR

For Respondent(s) :
Mr. R. Venkataramani, Attorney General for India
Mr. Gautam Narayan, Sr. Adv.
Ms. Asmita Singh- 2957, AOR
Ms. Asmita Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

List for hearing in the list of regular hearing matters on 18.11.2026.

Signature Not Verified
Digitally signed by babita pandey
Date: 2026.10.27 17:44:16 IST
Reason:

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)